

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.51/2001

Monday this the 12th day of February, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

M.J.Jacob, Sheela Sadan,
NAD Aluva,Ernakulam,
Technical Assistant Al(Retd)
Central Scientific Institute of Research
Cochin Complex, Kalamassery.

Cochin.683 109 ...Applicant

(By Advocate Mr.Siby J Monipally)

v.

1. Union of India represented by
the Director General,
Central Scientific Institute of Research,
Rafi Marg, New Delhi.
2. Director, Central Mechanical
Engineering Research Institute,
Mahatma Gandhi Avenue,
Durgapur, West Bengal.
3. Scientist in-charge,
Central Scientific Institute of Research,
Cochin Complex,
Kalamassery, Cochin.683 109. ...Respondents

(By Advocate Mr. TA Unnikrishnan,ACGSC)

The application having been heard on 12.2.2001, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant who retired while working as
Technical Assistant in the CSIR Cochin Complex,
Kalamassery on 31.10.99 is aggrieved that though certain
retiral benefits without taking into account his service
between 1.11.78 and 30.4.83^{and} a provisional pension has
been paid to him his regular pension claim has not been
settled and balance DCRG not been paid. The
representation made in that behalf having not been

contd...

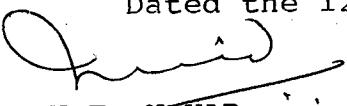
successful the applicant has filed this application for a direction to the respondents to grant regular pension and other retiral benefits to the applicant by taking into account the period from 1.11.78 to 30.4.83.

2. The counsel for respondents has filed a counsel's statement in which it is contended that certain clarifications regarding the service of the applicant from 1.11.78 to 30.4.83 had to be obtained and that now the same has been obtained the matter would be decided and orders issued by the competent authority within three months.

3. When the application came up for hearing, counsel on either side agree that the application may be disposed of giving the Ist respondent a direction to finalise the pension claim of the applicant and to issue appropriate orders issuing the proper PPO and giving him all retiral benefits within a reasonable time.

4. In the light of the submission of the learned counsel for the respondents that necessary clarifications have been received by the Ist respondent the application is disposed of with a direction to the Ist respondent that settlement of the pensionary claim of the applicant shall be made finally and the resultant arrears and other amounts paid to the applicant within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 12th day of February, 2001


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

S.